

**GOVERNMENT OF INDIA
MINORITY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:975
ANSWERED ON:02.03.2016
Strengthening Minority Institutions
Nagar Shri Rodmal

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether the Government has formulated some schemes for strengthening of minority institutions in the country;
- (b) if so, the details thereof;
- (c) the grant-in-aid sanctioned and released for these institutions during each of the last three years and the current year till date, State-wise;
- (d) whether the said aid has been fully utilised by these institutions during the said period;
- (e) if so, the details thereof and if not, the reasons therefor; and
- (f) the steps being taken by the Government for proper utilisation of the said aid?

Answer

MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS
(SHRI MUKHTAR ABBAS NAQVI)

(a) to (f): The following schemes are being implemented for strengthening of minority institutions in the country:

(i) Infrastructure Development for Minority Institute (IDMI): The Scheme facilitates education of minorities by strengthening school infrastructure in Minority Institutions. The scheme covers the entire country. It will fund infrastructure development of private aided/unaided minority elementary/ secondary/senior secondary schools to the extent of 75% and subject to a maximum of Rs. 50 lakhs per school. Organizations that are recognized by Central or State government shall be eligible to apply. It should have been functioning for at least 3 years and has substantial enrolment of children from minorities section.

? The scheme is implemented through the State Government and all requests for financial assistance entertained by the State Government in the prescribed application form. On receipt of proposals from the State governments the Grant In Aid Committee of the Central Govt. considers them on merit and recommend assistance.

? The financial assistance is provided on a one time basis. A voluntary organization or educational institution can receive benefit from the scheme only once in five years.

? A statement showing release of grant-in-aid during last three years and the current year(as on 25.2.2016) is at Annexure-I.

? Under IDMI, funds are released in two installments by the Ministry of Human Resource Development through the State Government. The second installment will need to be claimed within one year of the first installment.

? If 2nd installment is not claimed within one year of the first installment, reason for delay in submission of the claim, UC and Audited Accounts should be given.

? 2nd installment is provided on receipt of the Utilization Certificate in respect of the 1st installment and Audited Accounts of the Institution duly attested by a Chartered Accountant alongwith a certification from the concerned State Government that the Institution has incurred its 25% share towards infrastructure upgradation.

? However, Institution-wise data is not maintained by the Ministry of Human Resource Development.

In order to further streamline the Schemes of IDMI to ensure that maximum benefit can be provided to the needed ones, the following initiatives have been taken in this financial year:-

? A National Workshop was held on 09.10.2015 to create awareness amongst all the stakeholders. Thereafter, the Department held a preliminary meeting with the State Governments in order to sensitize the States on the issue of sending viable proposals as per the norms of the scheme and to ensure that maximum benefits can be provided to the needed ones.

? Two Central Grant In Aid Committee (CGIAC) meetings for IDMI have been held so far on 15.09.2015 and 14.01.2016.

? A significant decision has been taken by the Department in the second meeting of the CGIAC for IDMI held on 14th January, 2016

that for more effective and better implementation of the schemes, from the next financial year, the states should submit proposals in the beginning of the year itself, so that there is enough time available to implement and monitor the scheme more efficiently. The States have also been asked for submission of UCs on time so as to facilitate timely release of funds. It has also been emphasized and that all the proposals should come through the concerned State Government.

(ii) Scheme to Provide Quality Education in Madarasas: The Ministry of Human Resource Development lays emphasis on providing equal opportunities to minorities as far as access to Education is concerned. For this purpose, Govt. introduced this scheme for providing quality education and better job opportunities for the children of minorities section. Under the scheme the objectives are:

? Encourage Madrasas & Maktabas to introduce formal subjects i.e. Science, Mathematics, Social Studies, Hindi & English by means of providing financial assistance.

? Children studying in Madrasas & Maktabas attain academic proficiency for class I to XII.

? Madrasas/Maktabas/Dar-ul-Uloom can opt to become accredited study centers with NIOS for which proper assistance will be provided.

? Children above 14 years in Madrasas/Maktabas/Dar-ul-Uloom will be given opportunities to attain vocation training.

? Strengthening of Madrasa Board for Monitoring & Awareness of SPQEM.

? Scheme covers:

? Salary of teachers for teaching Science, Mathematics, Social Studies, Languages, Computer Application and Science. Full time Graduate teacher will be paid salary for 12 months @ Rs.6000/-pm. and post Graduate/B.Ed. Rs. 12000/- p.m.

? One time grant of Rs. 1,00,000/- for Science/Computer Labs/Workshops in Madrasa at the Secondary/Senior Secondary Level. Rs 5000/- as annual grant for maintenance One time assistance of up to Rs 50,000/- for libraries/book banks/teaching learning material followed by an annual grant of Rs 5000/-.

? A grant up to a maximum amount of Rs.15000/- for purchase of Science/Math Kits & other pedagogical equipment.

? .An amount of Rs. 100/- per teacher per day (15 days) for providing "in service teacher training" through SCERT/DIETs etc.

? 100% financial assistance to meet registration fees, examination fees & cost of study material supplied by NIOS for each student opting NIOS at Secondary & Snr. Secondary level.

? Madrasas which have been in existence at least for three years and registered under Central or State Government Acts or Madrasa Board or with Waqf Boards or NIOS shall be eligible to apply for assistance under this programme.

? Training will be arranged in groups for Madrasa teachers appointed under the scheme by SCERTs/DIETs/BRCs.

? Madrasas with respect to whom expenditure on account of honorarium of the teachers is met by the State Government will not be eligible for salary component under the Scheme.

? Madrasas receiving financial assistance for teacher training, text books, computers, science/ maths kits etc. from any other State/Central Scheme will not be eligible for that component under this scheme.

? A statement showing release of grant-in-aid during last three years and the current year(as on 25.2.2016) is at Annexure-II.

? The grant will be admissible to only those organizations/institutions that submit updated and certified statement of accounts showing each component separately, for the grant-in-aid received in the previous year.

? However, Institution-wise data is not maintained by this Ministry.

In order to further streamline the Scheme ensure that maximum benefit can be provided to the needed ones, the following initiatives have been taken in this financial year:

? A National Workshop was held on 09.10.2015 to create awareness amongst all the Stakeholders. Thereafter, the Department held a preliminary meeting with the State Governments in order to sensitize the States on the issue of sending viable proposals as per the norms of the scheme and to ensure that maximum benefits can be provided to the needed ones.

? Two Central Grant In Aid Committee (CGIAC) meetings for SPQEM have been held so far on 15.09.2015 and 14.01.2016.

? A significant decision has been taken by the" Department in the second meeting of the CGIAC for SPQEM held on 14th January, 2016 that for more effective and better implementation of the schemes, from the next financial year, the states should submit proposals in the beginning of the year itself; so that there is enough time available to implement and monitor the scheme more efficiently. The States have also been asked for submission of UCs on time so as to facilitate timely release of funds. It has also been emphasized and that all the proposals should come through the concerned State Government.

(iii) Government has decided to increase the Corpus Fund of MAEF from Rs. 750 Crore to Rs. 1250 Crore by contributing Rs. 500 Crore during 12th Five Year Plan. So far, Government has already contributed Rs. 386 Crore and the Corpus fund at present is Rs.1136 Crore. The details of funds allocated in favour of MAEF, the amount released by the Ministry as contribution to Corpus fund and the amount utilized by MAEF in last two years and the current year are as follows:

Financial Year Budget earmarked Funds released by the Ministry for MAEF for Corpus to the Corpus of MAEF

(Rs. in Crore) (Rs. in Crore)

2013-14	160.00	160.00
2014-15	113.00	113.00
2015-16	113.00	113.00

(iv) Grant-in-Aid Scheme for infrastructure development of institutions run by NGOs : Maulana Azad Education Foundation (MAEF) an autonomous body of Government has formulated and implementing the Grant-in-Aid Scheme for infrastructure development of institutions run by NGOs. The Foundation is providing grant-in-aid to NGOs for infrastructure development of recognized institutions run by them. The grant-in-aid is provided for construction/expansion of School/Institution buildings, construction of hostels, preferably for girls, purchase of science/computer lab equipments for schools and purchase of tools/equipments for technical institutes.

The detail of grant-in-aid sanctioned to NGOs during last three years and the current year is enclosed. The information is also available on the website of MAEF, i.e. www.maef.nic.in

The Foundation is taking due care in getting utilization certificates of sanctioned grants by sending reminders and proper checks through inspecting authorities of MAEF.

(v) Computerisation of records of State Waqf Boards: The main objectives of the scheme are to streamline record keeping, introduce transparency and to computerize the functions /process of the Waqf Boards. A Web-based software application for Waqf Management System of India (WAMSI) consists of the (a) Properties Registration Management (b) Muttawalli Returns Management (c) Leasing of Properties Management and (d) Litigations Tracking Management modules is in operation. Under the scheme, financial assistance is provided for computerization of Waqf records of the State/UT Waqf Boards. The Scheme is implemented through Central Waqf Council. Funds released to the State Waqf Boards and Central Waqf Council during last three years and current year are at Annexure-III.

(vi) Strengthening of State Waqf Boards: This scheme was launched in 2013-14. The Plan scheme for strengthening of State Waqf Boards has been formulated to strengthen the Waqf Boards resulting in a more transparent and accountable administration and management of their waqf properties and allow improvement in income generation attaining self-sufficiency. This would also help them in removal of encroachment from waqf properties by strengthening their enforcement wing. The National Waqf Development Corporation Ltd. (NAWADCO) is the Implementing Agency. Funds released to NAWADCO since inception of the scheme to NAWADCO are furnished as under:-

(Rs. in lakh)

2012-13	2013-14	2014-15	2015-16
Nil	Nil	390.00	462.00
